

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 33 of 2021**

**In the matter of:**

**Jatinder Singh & Anr.**

**....Appellants**

**Vs.**

**Registrar of Companies  
NCT of Delhi & Haryana**

**....Respondent**

**Present**

**For Appellants:** Mr Gursat Singh and Mr. Arun Kumar, Advocates

**For Respondent:** None

**ORDER**  
**(Virtual Mode)**

**08.03.2021:** Let notice be issued to Respondent No.1 and Respondent No.2 through speed post. Requisites alongwith process fee, if not filed, be filed within two days. If the appellant provides the email address of the Respondents, let notice be issued through email also.

Respondents are directed to file reply affidavit within three weeks with an advance copy to the appellant.

List the matter on **16<sup>th</sup> April, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*Bm/Kam*